## Central Administrative Tribunal Principal Bench

C.P.No.173/98 in O.A.No.54/95

## Hon'ble Shri T.N.Bhat, Member(J) Hon'ble Shri R.K.Ahooja, Member(A)

New Delhi, this the 11th day of January, 1999

Shri Chaman Lal Chadha r/o Flat No.114, Pocket No.D/10 Sector No.7, Rohini Delhi - 34.

Applicant

(By Shri B.L.Madhok, proxy of Shri B.S.Mainee, Advocate)

Vs.

Union of India through
Shri 5.P.Mehta

The General Manager
Northern Railway
Baroda House
New Delhi.

Shri Raj Kumar
2: The Deputy Controller of Stores
Northern Railway
Shakur Basti
Delhi.

... Respondents

(By Mrs. B.Sunita Rao, Advocate)

## ORDER (Oral)

## Hon'ble Shri T.N.Bhat, Member(J)

Shri B.L.Madhok, proxy of Shri B.S.Mainee, learned counsel for the applicant states that the judgment of the Tribunal has been complied with substantially and accordingly, he does not wish to pursue the matter.

• For the foregoing reasons, this Contempt Petition is dismissed for non-prosecution and notice is discharged.

(R.K.Ahooja) Member(A) (T.N.Bhat) 49
Member(J)

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